

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 4531/2025

[Arising out of impugned judgment and order dated 25-10-2024 in AUS37AACA No. 252/2024 passed by the High Court of Judicature at Allahabad]

BHARAT HEAVY ELECTRICALS LIMITED

Petitioner(s)

VERSUS

NORTHERN POWER ERECTORS LTD.

Respondent(s)

FOR ADMISSION

IA No. 42440/2025 - EXEMPTION FROM FILING O.T.

Date : 28-03-2025 This matter was called on for hearing today.

CORAM

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Tushar Mehta, Solicitor General
Mr. Pallav Kumar, Adv.
Mr. Abhishek, AOR
Mr. Dibya Nishant, Adv.
Ms. Farhin Penwale, Adv.

For Respondent(s) Mr. S. Niranjana Reddy, Sr. Adv.
Ms. Stuti Rai, Adv.
Mr. Yash S. Vijay, AOR
Mr. Shikhar Aggarwal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Issue notice on interim relief.

For considering the prayer for interim relief, list on 16th
May, 2025.

(GEETA JOSHI)
SENIOR PERSONAL ASSISTANT

(AVGV RAMU)
COURT MASTER (NSH)